

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 213**  
**IB-122/ND/2023**  
**New IA-1034/2024**

**IN THE MATTER OF:**

**Union Bank of India**

...

**Applicant**

**Versus**

**Ms. Iti Agarwal**

...

**Respondent**

**Under Section: 95 of IBC, 2016**

**Order delivered on 22.04.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant :**

**For the Respondent :**

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**IA-1034/2024:** Ld. Counsel appearing for the RP submitted that the notice sent to the PG returned unserved with the remark that the addressee is not found. In the wake, issue fresh notice to PG returnable on 13.05.2024. Let notice be served by substituted modes i.e. by way of publication in two national newspapers one in vernacular and another one in English. Let the proof/affidavit of service along with report of publication be filed within 10 days.

List on 13.05.2024.

**Sd/-**

**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**